

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member**

**Date of Hearing: 25.03.2014  
Date of Order : 09.06.2014**

**In the matter of**

**Petition No. 209/TT/2013**

**And in the matter of**

Approval of transmission tariff for 220 kV D/C Kunihar- Panchkula Transmission Line associated with 220 kV system for Northern Grid, for tariff block 2009-14 period in Northern Region

**Petition No. 210/TT/2013**

**And in the matter of**

Approval of transmission tariff for 220 kV D/C Majri- Khodri Transmission Line associated with 220 kV system for Northern Grid, for tariff block 2009-14 period in Northern Region

**Petition No. 211/TT/2013**

**And in the matter of**

Approval of transmission tariff for 220 kV D/C Jassore- Thein (Ranjeet Sagar Dam) Transmission Line associated with 220 kV system for Northern Grid, for tariff block 2009-14 period in Northern Region

**And in the matter of:**

Himachal Pradesh Power Transmission Corporation Ltd. (HPPTCL),  
Barowalias House, Khalini, Shimla – 171002 Petitioner

For petitioner : Shri D.P. Sharda, HPPTCL  
Shri Desh Raj Thakur, HPPTCL



## ORDER

In these petitions, the petitioner, Himachal Pradesh Power Transmission Corporation Ltd. (HPPTCL), has sought approval of transmission tariff in respect of inter-State transmission lines of Himachal Pradesh which are inter-connected with the neighbouring states of Haryana, Punjab, and Uttarakhand, for 2012-13 and 2013-14, in pursuance of the order of this Commission dated 14.3.2012 in Petition No. 15/SM/2012.

2. In the order dated 14.3.2012 in Petition No. 15/SM/2012, the Commission directed the 35 owners of inter-State transmission lines connecting two states, to file appropriate applications before the Commission for determination of tariff, by 20.4.2012, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter "the 2009 Tariff Regulations"). The said order contained the following four inter-State transmission lines: (a) 220 kV Majri- Khodri line between Himachal Pradesh and Uttarakhand; (b) 220 kV Jassure-Ranjitsagar line between Himachal Pradesh and Punjab; (c) 220 kV Kunihar- Panchkula line between Himachal Pradesh and Haryana; and (d) 220 kV Baddi- Panchkula line between Himachal Pradesh and Haryana. Himachal Pradesh Power Transmission Corporation Ltd. which is the owner of these lines filed Petition Nos. 209/TT/2013, 210/TT/2013 and 211/TT/2013 for determination of transmission tariff in respect of the transmission lines mentioned at (a), (b) and (c) above. As regards the transmission line at (d) above, HPPTCL vide affidavit dated 30.12.2013 has submitted that it could not file the petition, in the absence of relevant data.

3. During hearing on 25.3.2014, the representative of the petitioner submitted that the transmission charges for the 220 kV Kunihar- Panchkula line, 220 kV D/C Majri- Khodri line and 220 kV D/C Jassore- Thein (Ranjeet Sagar Dam) line has already been approved by the Himachal Pradesh State Electricity Regulatory Commission (HPERC) for the years 2011-12, 2012-13, and 2013-14, and accordingly, the same is being levied by HPPTCL. In the said affidavit, HPPTCL has requested for permission to withdraw all these three petitions, with liberty to file fresh petitions for determination of transmission tariff of all the lines for the tariff period 2014-19. HPPTCL has also submitted that since the tariff for the period 2009-14 could not be determined by the Commission, the filing fee deposited while filing the petitions may either be refunded or adjusted in future petitions.

4. The prayer of the petitioner is accepted. Accordingly, these petitions are disposed of as withdrawn with liberty to the petitioner to file fresh petitions for determination of transmission tariff of all the lines for 2014-15 as per the 2014 Tariff Regulations. The petition filing fees deposited along with these petitions will be adjusted towards the fees to be deposited by the petitioner in future petitions.

5. The petitioner is directed to file the petitions in respect of all the assets listed in para 2 above for determination of tariff for 2014-19 period for inclusion in PoC charges. We further direct that the fees paid by the petitioner shall be adjusted against the future petitions, to be filed by the petitioner.

6. Petition Nos. 209/TT/2013, 210/TT/2013, 211/TT/2013 are accordingly disposed of.

Sd/-

**(A.K. Singhal)**  
**Member**

Sd/-

**(M. Deena Dayalan)**  
**Member**

Sd/-

**(Gireesh B. Pradhan)**  
**Chairperson**